

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

SPECIAL LEAVE PETITION (CIVIL) NO.7000 OF 2004

UNION OF INDIA & ORS.

.....PETITIONER(S)

VERSUS

CARPENTER WORKERS UNION & ORS.

.....RESPONDENT(S)

J U D G M E N T

Dr.AR.LAKSHMANAN, J.

The above Special Leave Petition was filed against the judgment and order dt.01.10.2003 passed by the High Court of Delhi in Civil Writ Petition No.7454/2001 wherein the High Court dismissed the petition preferred by the Union of India and Others through the Secretary, Ministry of Information & Broadcasting; the Director General, All India Radio, New Delhi and the Chief Engineer (North Zone), Akashvani & Doordarshan, Jammagar House, New Delhi.

The Delhi High Court has relied upon the order passed by the Calcutta High Court in WPCT No.505/99 dt.08.07.2002 which was

challenged by another SLP No.....CC 11231/2003. The said SLP was filed by the Chief Engineer (East Zone) against P.Bhakta & Ors. The said SLP

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was dismissed by this Court on 08.01.2004 on the ground of delay. Subsequently, a Review Petition was filed by the Chief Engineer (East Zone), All India Radio & Television and the said Review Petition was also dismissed by this Court on 12.08.2004. Thereafter, the Prasar Bharti (Broadcasting Corporation of India), Directorate General, All India Radio (Planning & Development Unit) by their order dt.29.9.2004/8.10.04 passed an order pursuant to the Central Administrative Tribunal's order dt.06.08.1999 passed in O.A.No.114/91 in the matter of Sh.P.Bhakta & Others Vs. Union of India & Others. By the said order, the pay scale of seven applicants of the aforesaid O.A. working as Carpenters in the office of Chief Engineer (East Zone), All India Radio & TV, Kolkata under Prasar Bharti (Broadcasting Corporation of India) (Director General : All India Radio) under Ministry of I & B was upgraded to Rs.1200-1800 notionally w.e.f.01.01.86 and the revised pay scale of Rs.4000-6000 actually w.e.f.01.01.1996 only in the case of applicants. It is also stated in the said order that the order was issued with the approval of the Ministry of Information & Broadcasting and concurrence of Integrated Finance Division of I & B vide their endorsement No.1038/2004. Since the order of the Central Administrative Tribunal has already been complied with in respect of East Zone Carpenters, there is no need to entertain this Special

Leave Petition which raises the same issue. The Special Leave Petition is accordingly stands dismissed.

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Now, that the order has been passed in respect of carpenters of East Zone, the Union of India and the Prasar Bharti is directed to implement the same yardstick and grant the same benefits etc. from the same date to the employees of other zones as well. Three months' time is granted to the Union of India and Prasar Bharti to comply with the above Order of this Court.

The question of law is left open to be decided in an appropriate case.

.....J.

(Dr.AR.LAKSHMANAN)

.....J.

(TARUN CHATTERJEE)

NEW DELHI;

NOVEMBER 30, 2006.

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ITEM NO.5

COURT NO.8

SECTION XIV

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).7000/2004

(From the judgement and order dated 01/10/2003 in CWP No. 7454/2001 of The
HIGH COURT OF DELHI AT N. DELHI)

UNION OF INDIA & ORS.

Petitioner(s)

VERSUS

CARPENTER WORKERS UNION & ORS.

Respondent(s)

(With prayer for interim relief)

(For final disposal)

Date: 30/11/2006 This Petition was called on for hearing today.

CORAM :

HON'BLE Dr. JUSTICE AR. LAKSHMANAN

HON'BLE MR. JUSTICE TARUN CHATTERJEE

For Petitioner(s)

Mr.Harish Chander, Sr.Adv.

Ms.Kiran Bhardwaj, Adv.

Mr.V.K.Verma, Adv.

Mr. P. Parmeswaran,Adv.

For Respondent(s)

Ms.V.Mohana, Adv.

For Mr. Abhijit Sengupta,Adv.

Mr. P.V. Yogeswaran,Adv.

UPON hearing counsel the Court made the following

O R D E R

The Special Leave Petition is dismissed in terms of the signed Judgment.

(Satish K. Yadav)

Court Master

(Phoolan Wati Arora)

Court Master

(Signed reportable Judgment is placed on the file)